

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:168

ANSWERED ON:25.07.2006

HODA COMMITTEE REPORT

Meghwal Shri Kailash;Pallani Shamy Shri K.C .;Patel Shri Kishanbhai Vestabhai;Satpathy Shri Tathagata;Sethi Shri Arjun Charan;Singh Shri Sugrib

Will the Minister of MINES be pleased to state:

(a) whether the Committee under the Chairmanship of Anwar-ul Hoda to review the National Mineral Policy has submitted its report to the Government;

(b) if so, the details of the recommendations made by the Committee; and

(c) the action taken by the Government on the recommendations, so far?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T.SUBBARAMI REDDY)

(a) Yes, Sir.

(b) The Committee has, inter alia, recommended the following:

(i) Reconnaissance Permit should be made non-exclusive and, in order to allow prospecting work over a large area, Large Area Prospecting Licence should be re-introduced.

(ii) Seamless transition from Reconnaissance Permit (RP) to Prospecting Licence (PL) and further to Mining Licence (ML) by giving a right to the RP holder to get a PL and to the PL holder to get a ML provided such holders meet specified conditions.

(iii) Giving concessionaires Security of the Tenure by minimising discretionary powers of government and extending the area of PLs and MLs.

(iv) Developing a transparent system for transfer of rights for mining by a prospecting company to enable efficient utilisation of core competencies of both exploration and mining companies.

(v) Setting up of Coordination -cum- Empowered Committees in Centre as well as States to enable speedy clearance of applications for mineral concessions.

(vi) Direct action by Central Government in case of delay by the State Governments in disposing off mineral concession applications.

(vii) Creation of digitized online mineral atlas and tenement registry.

(c) The Committee submitted its report on 20.7.2006.